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**Date:** 30/12/2025

## (2018) 09 CHH CK 0188

## **Chhattisgarh High Court**

Case No: FAM No. 18 Of 2018

Tikaram Baiswade And Ors

**APPELLANT** 

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Sangeeta Baiswade And Ors

**RESPONDENT** 

Date of Decision: Sept. 11, 2018

Hon'ble Judges: Manindra Mohan Shrivastava, J; Gautam Chourdiya, J

Bench: Division Bench

Advocate: Ratnesh Agrawal, Vikrant Pillai

Final Decision: Disposed Of

## Judgement

## Gautam Chourdiya, J

- 1. At the outset, learned counsel for the parties submits that the parties have entered into amicable settlement of all their disputes by executing settlement agreement through process of mediation.
- 2. We have also perused the mediation report and the agreement of settlement between the parties. The agreement and deed of settlement shall form part of the record.
- 3. In view of the submission, the impugned decree order is set aside and the respondent's application is disposed off in terms of settlement between the parties.
- 4. A copy of settlement deed shall be attached along within this order.